

**IN THE INCOME TAX APPELLATE TRIBUNAL,
MUMBAI BENCH "SMC", MUMBAI**

BEFORE SHRI NARENDER KUMAR CHOUDHRY, JUDICIAL MEMBER

**ITA No.5794/M/2024
Assessment Year: 2014-15**

Ms. Chandrakanta H Lalia C/o Shri Shamji Bhanushali, Chartered Accountants,339, Big Splash, Sector-17, Vashi, Navi Mumbai - 400703 PAN: AJVPL7788C	Vs.	ITO Ward 28(1)(3), Room No. 327,3 rd Floor, Tower No.6,Vashi Railway Station Commercial Complex, Vashi, Navi Mumbai- 400703
(Appellant)		(Respondent)

Present for:

Assessee by : Mr. Vimal Punamiya, Ld. A.R.
Revenue by : Mr. P D Chougule, Ld. Sr. D.R.

Date of Hearing : 04.06.2025
Date of Pronouncement : 04.06.2025

O R D E R

Per : Narender Kumar Choudhry, Judicial Member:

This appeal has been preferred by the Assessee against the order dated 22.03.2024, impugned herein, passed by the National Faceless Appeal Center (NFAC)/ Ld. Commissioner of Income Tax (Appeals) (in short Ld. Commissioner) u/s 250 of the Income Tax Act, 1961 (in short 'the Act') for the A.Y. 2014-15.

2. The Assessee, with an intention to settle the dispute amicably, has filed Form No.1 under Vivad Se Vishwas Scheme, 2024 and ready to deposit the requisite amount to be determined by the Revenue Authority. Thus, the appeal of the Assessee is liable to be dismissed as withdrawn, however, with liberty to the parties to seek recalling of this order on non-settling of the dispute finally.

3. Thus, the appeal is allowed to be dismissed as withdrawn with liberty as granted above.

Order pronounced in the open court on 04.06.2025.

**Sd/-
(NARENDER KUMAR CHOUDHRY)
JUDICIAL MEMBER**

* Kishore, Sr. PS

Copy to: The Appellant
The Respondent
The CIT, Concerned, Mumbai
The DR Concerned Bench

//True Copy//

By Order

Dy/Asstt. Registrar, ITAT, Mumbai.